



\$~85

* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 21.05.2025

+ CRL.M.C. 3245/2025 & CRL.M.A. 14298/2025

DILIP KUMAR JHA AND ANOTHER

.....Petitioner

Through: Mr. Pankaj Kumar and Ms. Kiran,

Advocates.

versus

THE STATE NCT OF DELHI & ANR.Respondents

Through: Ms. Manjeet Arya, APP for State with

SI Pardeep Kumar, PS Ghazipur. Ms. Nidhi Dubey, Advocate for R-2.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

1. Petitioners seek quashing of FIR No. 93/2021 of PS Ghazipur for offence under Section 323/354B/506/34 IPC. It is submitted that the complainant *de facto* (respondent no.2 herein) has settled all disputes with the petitioners. Learned counsel for petitioners has taken me through order dated 01.03.2025 of the learned Trial Magistrate whereby after detailed discussion, it was held that no offence under Section 354B IPC is made out, so the petitioners were discharged of the said offence. The learned Trial Magistrate directed framing of charges against the petitioners for offence

CRL.M.C. 3245/2025 Page 1 of 3 pages





under Section 498A/323/34 IPC. Today, both petitioners have appeared in person while respondent no.2 has appeared through videoconferencing.

- 2. I have spoken with the parties in Hindi.
- 3. It is submitted by respondent no.2 that she has compromised all disputes with the petitioners. It is further submitted by her that after dissolution of her marriage with petitioner no.1, she has got remarried. As decided by parties, custody of son of petitioner no.1 and respondent no.2 shall continue with respondent no.2 and there shall be no visitation rights with petitioner no.1. Respondent no.2 submits that in accordance with the terms of their settlement deed dated 05.05.2025, she has received her entire *stridhan* articles as well as the full and final settlement amount towards her alimony. Respondent no.2 submits that now nothing is due and payable to her by either of the petitioners. Respondent no.2 submits that she does not wish to pursue the prosecution of the petitioners.
- 4. Detailed statements of parties were recorded by the concerned Joint Registrar.
- 5. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial. Therefore, the petition is allowed and consequently FIR No. 93/2021 of PS Ghazipur for offence under Section 323/354B/506/34 IPC and the proceedings arising therefrom

CRL.M.C. 3245/2025 Page 2 of 3 pages





are quashed. However, rights of the son of petitioner no.1 and respondent no.2 shall remain intact. Pending application stands disposed of.

GIRISH KATHPALIA (JUDGE)

MAY 21, 2025/DR

CRL.M.C. 3245/2025 Page 3 of 3 pages